

CHILDREN, STUDENTS AND YOUTH (RIGHTS AND WELFARE) BILL*

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill to provide for the establishment of a Board to safeguard the rights of children, students and youth, to look after their welfare and to levy a cess and for matters connected therewith.

MR. DEPUTY-SPEAKER. The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Board to safeguard the rights of children, students and Youth, to look after their welfare and to levy a cess and for matters connected therewith."

The motion was adopted.

SHRI C. K. CHANDRAPPAN. I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Insertion of New Article 342A)

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of New Article 326A)

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave

to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL*

(Amendment of Section 10)

SHRI KANWAR LAJ GUPTA (Delhi Sadar): I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

SHRI KANWAR LAL GUPTA: I introduce the Bill.

ANDAMAN AND NICOBAR ISLANDS (ALTERATION OF NAME) BILL*

SHRI SAMAR GUHA (Contai). I beg to move for leave to introduce a Bill to rename the Andaman and Nicobar Islands as Shahid and Swaraj Dweep.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to rename the Andaman and Nicobar Islands as Shahid and Swaraj Dweep."

The motion was adopted.

SHRI SAMAR GUHA: I introduce the Bill.

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†Introduced with the recommendation of the President.